

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
EASTERN ZONAL BENCH: KOLKATA**

Cus.Appeal No.192/08

(Arising out of Order-in-Appeal No.60/PAT/Customs/Appeals/2008 dated 14.03.2008 passed by the Commissioner of Customs & Central Excise (Appeals), Patna)

CC, Patna

Applicant (s)/Appellant (s)

Vs.

M/s Globe Trollers Pvt. Ltd.

Respondent (s)

Appearance:

Shri S. K. Naskar, Asstt. Commr. (AR) for the Revenue
None for the Respondent (s)

CORAM:

HON'BLE SHRI V. PADMANABHAN, MEMBER (TECHNICAL)
HON'BLE SHRI S. K. PATI, MEMBER (JUDICIAL)

Date of Hearing : 05.10.2018

Date of Decision : 05.10.2018

ORDER NO...FO/A/76763/2018

Per Shri V.Padmanabhan :

This appeal is filed by the Revenue against the Order-in-Appeal No.60/PAT/Customs/Appeals/2008 dated 14.03.2008.

2. On perusal of records, we find that the disputed amount involved in this case is only Rs.2,40,862/- i.e. below the monetary limit of Rs.10 lakhs which has been notified by the Government vide Circular No.390/Misc./163/2010-JC(17-12-2015) dated 17th December, 2015. Accordingly, the appeal is dismissed under litigation policy.

(Dictated and pronounced in the open court.)

Sd/
(S.K.Pati)
Member (Judicial)
mm

Sd/
(V.Padmanabhan)
Member (Technical)

